

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 48/GT/2015**

**Coram  
Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S.Bakshi, Member**

**Date of Order: 21.7.2015**

**In the matter of**

Approval of tariff in respect of Tehri Hydroelectric Project Stage-I (1000 MW) for the period 2014-19.

**And**

**In the matter of**

THDC India Ltd  
Bhagirath Puram,  
Rishikesh-249001  
Uttarakhand

**.....Petitioner**

Vs

1. Punjab State Power Corporation Ltd,  
The Mall, Patiala-147001
2. (a) Dakshin Haryana Bijili Vitaran Nigam Ltd,  
(b) Uttar Haryana Bijili Vitaran Nigam Ltd  
Shakti Bhawan, Sector – 6  
Panchkula – 134109(Haryana)
3. Uttar Pradesh Power Corporation Ltd  
Shakti Bhavan, 14, Ashok Marg,  
Lucknow – 226001(Uttar Pradesh)
4. Delhi Transco Ltd,  
Shakthi Sadan, Kotla Road,  
New Delhi-110002
5. BSES-Rajdhani Power Ltd  
BSES Bhawan, Nehru Place,  
New Delhi – 110019



6. BSES-Yamuna Power Ltd.,  
Shakti Kiran Building, Karkardooma, Delhi- 110072

7. North Delhi Power Ltd.,  
33 KV Grid Sub-Station Building,  
Hudson Lines, Kingsway Camp,  
Delhi-110009

8. Engineering Department,  
Chandigarh Administration  
1st Floor, UT Secretariat, Sector, 9-D  
Chandigarh-160009

9. Uttarakhand Power Corporation Ltd,  
Urja Bhawan, Kanwali Road,  
Dehradun-248001(Uttarakhand)

10. Himachal Pradesh State Electricity Board,  
Vidut Bhavan, Kumar House  
Shimla-171004 (Himachal Pradesh)

11. (a)Jaipur Vidyut Vitaran Nigam Ltd.,  
(b)Jodhpur Vidyut Vitaran Nigam Ltd.,  
(c)Ajmer Vidyut Vitaran Nigam Ltd.,  
Vidyut Bhavan, Janpath,  
Jyoti Nagar, Jaipur-302005 (Rajasthan)

12. Power Development Department,  
Government of J& K,  
Civil Secretariat, -180001 (J&K)

.....Respondents

### **ORDER**

The instant petition has been filed by the petitioner, THDC on 8.1.2015 for approval of tariff of Tehri Hydroelectric Power Project, Stage-I (4 X 250 MW) (hereinafter referred to as “the generating station”) for the period from 1.4.2014 to 31.3.2019 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (“the 2014 Tariff Regulations”) after considering the effect of the capital expenditure admitted by the Commission as on 31.3.2009 in order dated 5.6.2014 in Review Petition No. 7/RP/2013 in Petition No.250/2010 for the period 2006-09 and the actual additional capital expenditure incurred for the period 2009-14.

2. During the pendency of this petition, the Commission by order dated 27.1.2015 in Petition No.195/GT/2013 had determined the tariff of the generating station for the period 2009-14.

3. Consequent to the issuance of the said tariff order dated 27.1.2015, the petitioner has filed Petition No. 172/GT/2015 for truing up of tariff for the period 2009-14 in terms of the 2009 Tariff Regulations and Petition No.178/GT/2015 for approval of tariff for the period 2014-19 in terms of the 2014 Tariff Regulations, on 30.6.2015.

4. Petition No. 172/GT/2015 filed by the petitioner for truing up of tariff of the generating station for the period 2009-14 has been taken on record in terms of the Commission's order dated 13.7.2015 disposing of Petition No. 387/GT/2014 filed by the petitioner.

5. In Petition No. 178/GT/2015, the petitioner has submitted that in order to arrive at the capital cost as on 31.3.2014, the capital expenditure admitted by the Commission as on 31.3.2009 and the additional capitalisation for the period 2009-14 has been considered and same is in supersession of the instant petition filed on 8.1.2015. It has therefore prayed that the instant petition may be treated as withdrawn.

6. We have examined the matter. In terms of the 2014 Tariff Regulations, the tariff of the generating station for 2014-19 is required to be determined after considering the capital cost admitted by the Commission as on 31.3.2014. Since the submissions made by the petitioner in the present petition stand superseded by the tariff petition (Petition No.178/GT/2015) filed by the petitioner on 30.6.2015, the instant petition filed on 8.1.2015 has been rendered infructuous. Accordingly, we find no reason to keep the instant petition pending. The prayer of the petitioner is therefore allowed and the instant

petition is dismissed as withdrawn. The filing fees deposited by the petitioner in the instant petition shall be adjusted against the tariff petition (Petition No.178/GT/2015) filed on 30.6.2015. The petitioner is directed to make publication of the tariff petition in terms of Regulation 3 (6) of the CERC (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004, if not made earlier.

7. Consequent on the above, Petition No.178/GT/2015 filed by the petitioner for determination of tariff for 2014-19 in terms of the 2014 Tariff Regulations is taken on record and the same will be listed in due course for which separate notices will be issued to the parties.

8. Petition No.48/GT/2015 is disposed of in terms of the above.

**-Sd/-**  
**(A.S.Bakshi)**  
**Member**

**-Sd/-**  
**(A.K. Singhal)**  
**Member**

**-Sd/-**  
**(Gireesh B. Pradhan)**  
**Chairperson**